

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 96/GT/2020

Subject : Petition for revision of tariff for the period 2014-19 after truing up exercise and determination of tariff for the period 2019-24 in respect of Parbati-III Power Station

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited & 12 Ors.

Date of Hearing : **16.7.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sachin Datta, Senior Advocate, NHPC
Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri M G Gokhale, NHPC
Shri Piyush Kumar, NHPC
Shri Anand K. Ganesan, Advocate, PSPCL
Ms. Swapna Sheshadari, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Sachin Dubey, Advocate, BYPL
Shri Vikram Singh, UPPCL
Shri Manish Garg, UPPCL
Shri S.K. Bansal, RUVNL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned Senior counsel for the Petitioner, NHPC prayed for grant of time to file its rejoinder to the replies filed by Respondents, BYPL and BRPL. The Commission accepted the request and adjourned the hearing.

3. The Commission directed the Petitioner to file the following additional information, with advance copy to the Respondents, on or before 5.8.2021:

“Revised tariff forms due to revision of additional capital expenditure in Form-9A”



4. The Respondents shall file their replies on or before 12.8.2021, with advance copy to the Petitioner, who shall file its rejoinder, if any, by 19.8.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

